

RAJASTHAN HIGH COURT, JODHPUR

(Appointment to the post of Junior Judicial Assistant)

NOTICE

Date: 27.04.2017

Shri Rakesh Kumar Gurjar S/o Hanuman Prasad Gurjar, O/SNCL, Roll no. 714993, resident of VPO- Sunderpura, Tehsil-Kotputali, Jaipur - 303108 (Email- rakeshgurjar64@gmail.com) candidate of common reserve select lists (Rajasthan High Court & Rajasthan State Legal Services Authority) is hereby asked to remain present in the office of Registrar (Administration), Rajasthan High Court, Jodhpur for verification of documents on or before 06.05.2017, failing which his candidature may be cancelled, automatically.

He is required to produce following original documents for verification:-

1. Secondary Marksheet or Certificate issued by Board of Secondary Education or Institution established by Law in India or equivalent examination from any Institute recognised by the Government which contains date of birth.
2. Marksheet or Degree or Certificate with regard to Graduation Examination issued by any University established by Law in India or equivalent examination from any University recognised by the Government for the purpose.
3. Caste Certificate claiming benefits of reservation i.e. Scheduled Caste or Scheduled Tribe or Other Backwards Class in accordance with orders/guidelines issued by the State Government for the purpose.
4. Divorcee Women claiming benefit of the account will have to submit decree of Court of Law in India and Widow Women shall have to submit the death certificate of her deceased husband issued by Competent Authority.
5. Last Institution Character Certificate issued by Principal/ Academic Officer of the University, College or School.
6. Two Character Certificate issued by the responsible person (Separately) not connected with University, College or School and not related to him which is not more than six months old prior to the date of final result of recruitment.
7. Certificate or affidavit whether convicted or not from any Court of Law in India.
8. Candidate who have claimed reservation under the quota of Physically Handicapped persons shall have to submit required certificate issued by the Competent Authority.

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